:ITEM NO.62 COURT NO.3 SECTION XIV

> SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

I.A. NO.7 in CIVIL APPEAL NO. 699 OF 2005

S.N. BHARDWAJ Appellant (s)

VERSUS

ARCHEOLOGICAL SURVEY OF INDIA & ORS.

Respondent(s)

(For modification of Court's order dated 8.9.2011 and office report)

Date: 14/10/2011 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI HON'BLE MR. JUSTICE DIPAK MISRA

For Appellant(s) Appellant-In-Person.

Mr. M.N. Krishnamani, Sr.Adv. For Respondent(s)

Rakesh Dwivedi,Sr.Adv. Satpal Singh,Adv. Mr.

Mr.

Saurabh, Adv. Mr.

Mr. Sauraph, Adv.
Mr. R.B. Singh, Adv.
Mr. V.S. Dubey, Adv.

Mr. Sanjiv Sen, Adv.

Mr. P. Parmeswaran, Adv.

Mr. Ujjal Banerjee, Adv.

Mr. Vishnu B. Saharya, Adv.

For M/S. Saharya & Co., Advs.

Ms. Rashmi Malhotra, Adv.

Mr. M. Khairati, Adv.

Mr. D.S. Mahra, Adv.

Mr. Annam D.N. Rao, Adv.

Ms. Neelam Jain, Adv.

Mr. Keerthi Kiran Kota, Adv.

Mr. Ramesh Chandra Pandey, Adv.

UPON hearing counsel the Court made the following ORDER

We have heard the learned counsel for the parties. We would like to reiterate that protection and preservation of the monument of Tughlakabad Fort is imperative.

Learned counsel appearing for the Archaeological of India is directed to file an affidavit ng that on the basis of the aerial survey indicating conducted in 1993, how many people were living in the

protected monument of Tughlakabad Fort. Let the affidavit be filed within three weeks from today with an advance copy to the appellant-in- person and the counsel for other parties.

The respondent Archaeological Survey of India and other public authorities would be at liberty to visit the protected monument and, if necessary, police protection may be provided to them by the concerned authorities.

Meanwhile, there shall be no further construction in the protected monument of Tughlakabad Fort.

List this application along with the civil appeal on the date fixed.

(A.S. BISHT)
COURT MASTER

(INDU SATIJA) COURT MASTER